

कार्यक्रमों समेत केन्द्र प्रायोजित योजनाओं के लिये केन्द्रीय सरकार द्वारा तीसरी पंचवर्षीय आयोजना की अवधि के दौरान कुल 83,40,371 25 रु० का अनुदान स्वीकृत किया गया था। पहली और दूसरी पंचवर्षीय आयोजनाओं की अवधि के बारे में सूचना एकत्र की जा रही है और समा-पटल पर रख दी जावेगी।

(ख) और (ग). जी हां प्राथमिक और माध्यमिक शिक्षा के क्षेत्र में केन्द्र प्रायोजित योजनाओं के अन्तर्गत मध्य प्रदेश सरकार ने 28,00,200 रु० के भुगतान की प्रार्थना की थी और उसे मंजूर कर दिया गया था।

Cargo Handling at Calcutta Docks

3876. Shri Sidheshwar Prasad:
Shri Sitaram Kesri:
Shri Shashi Ranjan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the steps Government propose to take to improve the low output in cargo handling in Calcutta Docks; and

(b) the reasons for not filling the vacancies of more than 2000 workers in the gangs of registered labour by taking back the recently retrenched stiches and beggars?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Two Incentive Tonnage Schemes—one for foodgrains handling and the other for salt ships were introduced with effect from the 16th March, 1965. Further Incentive Tonnage Schemes covering handling of other cargoes are under consideration.

(b) The existing vacancies are 906 and not 2000. The Calcutta Board has since taken a decision to fill up 705 of these vacancies by transferring the existing 60 rollias of Sub-Reserve Pool and 645 temporary registered rollias after confirming them. Further, a

pool of 700 workers is being created by recruiting them as temporarily listed beggars who will work as baggar, when there is a rush of food ships; otherwise, they will also work as rollias.

Appointment of Governors

3871. Shri Jyotirmoy Basu:
Shri K. Halder:
Shri Bhagaban Das:
Shri K. Ramani:
Shri E. K. Nayanar:
Shri P. Gopalan:
Shri Viswasatha Menon:

Will the Minister of Home Affairs be pleased to state:

(a) whether his attention has been drawn to an article in the Jugantar dated the 5th June, 1967 (Calcutta daily page 3) regarding the appointment of Governors; and

(b) if so, Government's reaction thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) In making appointment to the high office of Governor, the main consideration is the suitability of an individual.

Calcutta Dock Labour

3872. Shri Sidheshwar Prasad:
Shri Sitaram Kesri:
Shri Shashi Ranjan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the procedure for the transfer of reserve pool workers to the monthly register;

(b) whether it is a fact that 100 Dock Workers of Calcutta Dock Labour have been prevented from securing transfer to monthly register from the reserve pool; and

(c) if so, the steps taken by Government in the matter?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) There is no specific provision in the Calcutta Dock Workers (Regulation of Employment) Scheme, 1956 detailing the procedure to be adopted for transfer of registered workers from the Reserve Pool to the Monthly Register. However, in view of the fact that the Scheme envisages the maintenance of the Monthly Register and in view of the fact that monthly employment is a more desirable form of employment, the Calcutta Dock Labour Board has approved of the transfer of certain Reserve Pool workers to the Monthly Register of Messrs. Naresh Nath Mookerjee, a stevedore of the Calcutta Port subject to the condition that in the case of gang workers, all the workers in a gang should agree to such transfer.

(b) and (c). Messrs. Naresh Nath Mookerjee had applied for transfer of the following registered workers from the Pool to the Monthly Register:

- 56 Gang workers.
- 10 Winchmen.
- 1 Hatch Foreman.

The Calcutta Board has since approved of the transfer of 4 gangs, consisting of 31 workers, 10 Winchmen and 1 Hatch Foreman who have given their written consent for transfer from the Pool to the Monthly Register. The question as to what should be done with regard to the gangs, all the workers of which have not expressed their willingness to go over to the monthly employment is likely to be considered at the next meeting of the General Committee of the Board.

Indian Students Abroad

3074. Shri Nitiraj Singh Chaudhary:

Will the Minister of Education be pleased to state:

(a) whether the Indian nationals are studying subjects other than Science and Technology in Oxford and Cambridge and other universities outside India;

(b) if so, how many and where;

(c) the amount of foreign exchange being spent annually on such students; and

(d) when there are facilities for studying the above subjects in the country, why Indian students are being permitted to go abroad?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir.

(b) According to the latest available information as on 1-1-1965 the number of Indian students studying abroad, in subjects other than Science and Technology, country-wise, is given in the Annexure laid on the Table of the House. [Placed in Library. See No. LT-831/67].

(c) According to the information furnished by the Reserve Bank of India, the foreign exchange expenditure incurred on students studying in London, Oxford and Cambridge and other universities is at the rate of Rs. 10,000 (Pre-devaluation) per student per year. In case of U.S. universities, the rate is, however, Rs. 15,000 (pre-devaluation) per student per year.

(d) As per general policy of Government India students are sent abroad under various scholarship schemes for post-graduate studies or advance work/research or for specialised training in subjects for which adequate facilities are not available in the country and the subjects of study/research/training are considered of national importance. However, foreign exchange may also be released to a student taking up a non-technical degree course in any subject at any university subject to certain conditions such as that he should have a secured not less than 60 per cent marks in Honours Degree or Master's Degree examination in India in the subject concerned.

Telephone Revenue

3075. Shri Nitiraj Singh Chaudhary: Will the Minister of Communications be pleased to state:

(a) the annual telephone revenue earned from Madhya Pradesh;